

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 992 of 2020**

**In the matter of:**

**JSW Steel Coated Products Ltd.**

**....Appellant**

**Vs.**

**Mr. Kuldeep Kumar Bassi**

**RP of Asian Colour Coated Ispat Ltd. and Anr.**

**....Respondents**

**Present:**

**Appellant:**           **Mr. Abhinav Vasisht, Senior Advocate with Ms. Akshita Sachdeva, Mr. Spandan Biswal, Mr. Bishwajit Dubey, Mr. Shatrajit Banerji and Ms. Ashlesha Mittal, Advocates.**

**Respondents:**       **Ms. Pooja Mahajan, Mr. Savar Mahajan and Ms. Mohana Nijhawan, Advocates (Caveator)**  
**Ms. Meera Murali and Mr. Ankur Mittal, Advocates for COC.**

**ORDER**

**(Through Virtual Mode)**

**23.11.2020:**       The Appellant who is the ‘Successful Resolution Applicant’ has filed the instant appeal restricting challenge to the impugned order dated 19<sup>th</sup> October, 2020 to paras 238 and 244. It is contended that the unilateral modifications made by the Adjudicating Authority (National Company Law Tribunal), Principal Bench, New Delhi are inconsistent with the provisions of the Insolvency and Bankruptcy Code, 2016.

Issue notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Ms. Pooja Mahajan, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Ankur Mittal, Advocate. No further notice need be issued to them. Reply affidavit may be filed by the Respondents within 2 weeks. Learned counsel for the Appellant does not intend to file rejoinder thereto.

Contd/-.....

List the appeal 'for admission (after notice)' on 15<sup>th</sup> December, 2020. The appeal may be disposed of on the next date of hearing.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*